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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% *Date of Decision: 12th March, 2026*

+ W.P.(CRL) 776/2026

SHANUR REHMAN

.....Petitioner

Through: Mr. Shighra Kumar, Mr. Pritam
Biswas and Mr. Gaurav Khanna,
Advocates

versus

STATE (GNCT OF DELHI) & ANR.

.....Respondents

Through: Mr. Sanjay Lao, Standing Counsel
(Crl.) for State/R-1
Mr. Shoeb Shakeel, Advocate for R-2
(Through VC)
R-2 in person
SI Madhu Sharma, PS K.M. Pur
SI Kirandeep Kaur, PS K.M. Pur

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioner herein seeks quashing of FIR No. 0182/2025 dated 31.05.2025, registered at police station K.M. Pur for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. The marriage between petitioner and respondent no. 2 was solemnized on 29.05.2023 as per *Islamic Sunni Tradition* at Masjid Fatehpuri, Chandni Chowk, Delhi. There is no child from the aforesaid wedlock.
3. However, on account of certain temperamental and irreconcilable differences, parties started residing separately and on the basis of report lodged by respondent no. 2, present FIR was registered.



4. Charge-sheet has not yet been filed.
5. However, thereafter, parties have been able to sort out all their differences and terms of settlement are duly recorded by Mediation Centre, Saket Courts, New Delhi in its order dated 02.02.2026.
6. As per terms of settlement, petitioner herein has agreed to make payment of Rs. 30 lacs to the respondent no. 2/wife towards full and final settlement towards maintenance (past, present and future), permanent alimony, *istridhan*, *mehar*, *iddat* etc. They both have also agreed to take divorce. As per the settlement, parties have also agreed and acknowledged that the *talaq* (divorce certificate dated 11.05.2025) shall be treated as final and irrevocable and in order to have declaration to that effect, a civil suit had been filed which has, reportedly, been decreed by the concerned Court on 26.02.2026.
1. Respondent no. 2 is present in person and her counsel, who appears through *videoconferencing*, has also duly identified her. IO is also present and she also identifies her. When asked, she submits that she has entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and therefore, she would have '*no objection*' if FIR in question is quashed. Her affidavit to abovesaid effect is also on record.
7. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.
8. Accordingly, exercising inherent powers vested in this Court under



Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

9. Consequently, to secure the ends of justice, FIR No. 0182/2025 dated 31.05.2025, registered at police station K.M. Pur for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, quashed subject to cost of Rs. 20,000/- to be deposited with *District & Sessions Courts Employees Welfare Association (Account No. 38222714058 IFSC: SBIN0000726, Branch: Tis Hazari)* within four weeks from today. Proof of deposit of cost and original affidavits of the parties be submitted to the concerned SHO/IO within further two weeks.

10. The petition stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

MARCH 12, 2026/dr/pb